

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2080/2019

JAINUL ABDEEN & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 10-09-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s)

Dr. Vinod Kumar Tewari, AOR

For Respondent(s)

Ms. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Office Report dated 14.08.2020, indicates that the petitioners have failed to take fresh steps for effecting service on Respondent No.2-Ram Sanjeevan, who was one of the co-accused and who is arrayed here as a proforma respondent. Today, the learned counsel for the petitioners is not connected but the State of U.P. (Respondent No.1), is represented by learned counsel, Ms. Rachna Gupta.

Having regard to the above, three weeks' time is granted, as a last opportunity, to the petitioners to effect service on Respondent No.2. If this is not done, the proforma *Ram Sanjeevan* (Respondent No.2) shall stand deleted, from the array of parties.

(JAGDISH KUMAR)
SENIOR PERSONAL ASSISTANT(KAMLESH RAWAT)
COURT MASTER (NSH)